

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,  
BENCH, AT MUMBAI**

**COMPANY SCHEME PETITION NO. 807 OF 2017**

**IN**

**COMPANY SCHEME APPLICATION NO. 631 OF 2017**

In the matter of the Companies Act, 2013;

And

In the matter of Petition under Sections 230  
-232, of the Companies Act, 2013;

And

In the matter of Barclays Technology Centre  
India Private Limited [CIN:  
U72200PN2007FTC132479], a company  
incorporated under the Companies Act, 1956  
having its registered office at Ground to  
Fourth Floor, Wing 3, Cluster A, Eon Free  
Zone, MIDC Knowledge Park, Kharadi,  
Pune- 411 014.;

And

In the matter of Scheme of Amalgamation  
between Barclays Shared Services Private  
Limited and Barclays Technology Centre  
India Private Limited.

Barclays Technology Centre India Private )  
Limited [CIN: U72200PN2007FTC132479] , a )  
company incorporated under the Companies )  
Act, 1956 having its registered office at )  
Ground to Fourth Floor, Wing 3, Cluster A, )  
Eon Free Zone, MIDC Knowledge Park, )  
Kharadi, Pune- 411 014. ) ...Petitioner Company

**Order delivered on 13<sup>th</sup> September, 2017**

**Coram:**

**Hon'ble Shri. B.S.V. Prakash Kumar, Member (J)**  
**Hon'ble Shri. V. Nallasenapathy, Member (T)**

For the Petitioner Companies: Mr. Tapan Deshpande and Ms. Priya Patwa,  
Advocates i/b. Cyril Amarchand Mangaldas.

*Per: Shri. B.S.V. Prakash Kumar, Member (J)*

**ORDER**

1. Petition admitted.
2. Petition fixed for hearing on 18<sup>th</sup> October, 2017.
3. Learned Advocate for the Petitioner Company states that pursuant to the order dated 23<sup>rd</sup> June, 2017 passed in the Transfer Company Application No. 631 of 2017, annexed as Exhibit "H" to the Petition, the meeting of the equity shareholders of the Petitioner Company was convened, on Tuesday, the 8<sup>th</sup> day of August, 2017 at the registered office of the Petitioner Company at Ground to Fourth Floor, Wing 3, Cluster A, Eon Free Zone, MIDC Knowledge Park, Kharadi, Pune- 411 014, to seek their approval to the Scheme of Amalgamation between Barclays Shared Services Private Limited and Barclays Technology Centre India Private Limited (hereinafter referred to as "**Scheme**"). In the said meeting, the Scheme was unanimously approved by the equity shareholders of the Petitioner Company. The Chairman of the said meeting has submitted his report to this Tribunal on 9<sup>th</sup> August, 2017 recording the voting results. The said Report is annexed as Exhibit "I" to the Petition.
4. Learned Advocate for the Petitioner Company further submits that, as directed by this Tribunal vide the said order, notices of the meeting has

been served on (i) The Central Government through the Regional Director, Western Region; (ii) The Registrar of Companies; and (iii) the concerned Income Tax Authority.

5. At least 10 clear days before the date of hearing of the Petition, the Petitioner Company to publish notice of the date of hearing of the Petition in two newspapers, viz. in Indian Express (Pune edition) in English language and in Loksatta (Pune edition) in Marathi language, as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
6. The Petitioner Company to file affidavit confirming publication of the advertisement 3 days before the next date of hearing.

Sd/-

**V. Nallasenapathy**  
**Member (Technical)**

Sd/-

**B.S.V. Prakash Kumar**  
**Member (Judicial)**